

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

RA.23/98 in
OA.131/97.

Dt. of Decision : 7-8-98.

1. A.Nageswara Rao
2. D.Viswanatha Raju

.. Applicants.

Vs

1. The Scientific Advisor to Raksha Mantri, & Director General, DRDC, Min. of Defence, New Delhi.
2. The Director, Naval Science and Technological Laboratory, Nisakhapatnam.

.. Respondents.

Counsel for the applicants : Mr.S.Lakshma Reddy

Counsel for the respondents : Mr.K.Ramulu, Addl.CGSC.

CORAM:-

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.)

ORDER

ORAL ORDER (PER HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.))

Heard Mr.S.Lakshma Reddy, learned counsel for the applicants and Mrs.Rukumani for Mr.K.Ramulu, learned counsel for the respondents.

2. The judgement in the OA was combined one for OA.131/97 and OA.118/97. The review petition is filed praying for revision in OA.118/97 of the same judgement. The order given in RA.34/98 will hold good in this RA also. Hence, this RA is also accordingly disposed of. No costs.

(B.S.JAI PARAMESHWAR)
MEMBER (JUDL.)

(R. RANGARAJAN)
MEMBER (ADMN.)

Dated : The 7th August, 1998.
(Dictated in the Open Court)

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